NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/09/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/543/(IB)/2017

NAME OF THE PETITIONER(S)

: SYNCOTTS SPORTS PVT LTD

NAME OF THE RESPONDENT(S)

: BENNCO ENTERPRISES PVT LTD

UNDER SECTION

: 9 rule 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

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REPRESENTATION BY WHOM

p. Neelakantan v. Mahade

2.

council for Respondent

ORDER

Counsels for both the parties are present. Counsel for Corporate Debtor submitted that there is a proposal of Corporate Debtor to make settlement with the Operational Creditor for which he prayed for time. Last and final opportunity is given to the Corporate Debtor to settle out the outstanding debt, failing which the matter will be taken up for final arguments. Put up on 03.10.2017 at 10.30 A.M.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk